## NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH

Dy.No.733/2017

Under Section 7 of the Insolvency & Bankruptch Code, 2016 read with Rule 4 of the Insolvency & Bankruptcy (Application to Adjudicating) Authority) Rules 2016.

## In the matter of:

Neha Himatsingka

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Kanishka Himatsingka

... Petitioners

-Versus-

M/s Himatsingka Resorts Private Limited

... Respondents

Coram:

Hon'ble Mr Justice P K Saikia, Member(J)

ORDER

Date of Order: 18th December 2017

Heard Mr K. Himatsingka and Ms N. Himatsingka, the petitioners, in person. Also heard Mr K. Goswami and Mr A. Sandilya, learned Advocates for the Corporate Debtor.

- 2. Mr K. Goswami, learned Advocate for the Corporate Debtor, submits that this Bench, by order dated 12.12.2017, directed the petitioners to furnish rectified copy of the notice along with rectified copy of the application. Mr Goswami further submits that they have received the notice but not the copy of the application and, therefore, they are not in a position to submit the objection against the admission of the application under consideration.
- 3. When the above facts were brought to the notice of the petitioners, the petitioners submitted that they had sent the original application along with copies to the Corporate Debtor. The copy of the original application was returned since the

addressee was not found in the address it was sent to. He is, however, directed to furnish rectified copy of the application during the course of the day.

- 4. In view of the above, this matter is ordered to be listed on 10.01.2018.
- 5. The Corporate Debtor shall file reply to the application on or before 04.01.2018 supplying simultaneously copies thereof to the petitioners.

Member (Judicial)
National Company Law Tribunal,
Guwahati Bench, Guwahati

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